

@ITEM NO.11

COURT NO.7 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23039-23040/2014
(Arising out of impugned final judgment and order dated 20/01/2014
in CMRA No. 326794/2013 15/04/2013 in SA No. 381/1997 20/01/2014 in
SA No. 381/1997 passed by the High Court Of Judicature at Allahabad)
MADHO PRASAD MISHRA (D) TH. LRS Petitioner(s)
VERSUS

MAHABIR PRASAD MISHRA Respondent(s)
(with office report)

Date : 04/10/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Ashok K. Srivastava,Adv.

For Respondent(s) Mr. Imtiaz Ahmed, Adv.

Mrs. Naghma Imtiaz, Adv.

Mr. Ahmed Zargham, Adv.

M/s. Equity Lex Associates,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

(VINOD KUMAR JHA)

AR-CUM-PS (MALA KUMARI SHARMA)

COURT MASTER